

IN THE INCOME TAX APPELLATE TRIBUNAL
BENGALURU BENCH 'B', BENGALURU

BEFORE SHRI. A. K. GARODIA, ACCOUNTANT MEMBER

AND

SHRI. LALIT KUMAR, JUDICIAL MEMBER

I.T(TP).A No.2/Bang/2011
(Assessment Year : 2006-07)

Quintiles Research (India) P. Ltd,
2B, Nitesh Broadway,
9/3, M. G. Road, Bengaluru 560 001 .. Appellant
PAN : AAACQ0935H

v.

Deputy Commissioner of Income-tax,
Circle -12(2), Bengaluru .. Respondent

Assessee by : Shri. Ketan Ved, CA
Revenue by : Smt. Neera Malhotra, CIT -DR

Heard on : 13.09.2017
Pronounced on : 22.09.2017

ORDER

PER LALIET KUMAR, JUDICIAL MEMBER :

The present appeal is instituted by the assessee, challenging the directions issued by the DRP vide order dt.29.09.2010, for the assessment year 2006-07.

02. The Ld. AR for the assessee has filed a letter dt.12.09.2017 whereby it was submitted that the competent authority of India and USA after examining the facts of the case had resolved the disputes in respect of the assessment of the income of the assessee u/s.90 of the Act, r.w. Article 27 of the Indo-US DTAA. Pursuant thereto a letter was issued by the AO on 18.08.2017 giving effect to the resolution. In view thereof, it was contended by the assessee that nothing survives to be resolved by the Tribunal and therefore permission was sought to withdraw the appeal.

03. The Ld. DR has no objection for allowing the assessee to withdraw the appeal.

04. In view of the above, we permit the assessee to withdraw the appeal. Accordingly the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 22nd day of September, 2017.

Sd/-

Sd/-

(A. K. GARODIA)
ACCOUNTANT MEMBER

(LALIET KUMAR)
JUDICIAL MEMBER

Bengaluru

Dated : 22.09.2017

MCN*

Copy to:

1. The assessee
2. The Assessing Officer
3. The Commissioner of Income-tax
4. Commissioner of Income-tax(A)
5. DR
6. GF, ITAT, Bangalore

By Order

SENIOR PRIVATE SECRETARY